

[Shri P. R. Chakraverti]

Pakistan as to whether they are willing to take them back, in view of the circumstances which obtained earlier also because of the exodus of Hajangs into Assam?

Shri Dinesh Singh: I could not say that because I do not know whether these people themselves would be willing to go back.

Shri Kapur Singh (Ludhiana): May I seek a clarification about the answer he just now read out?

Mr. Speaker: He knows the procedure. We have passed over to something else.

Shri Hari Vishnu Kamath (Hoshangabad): Where is the Deputy Minister?

11.13 hrs.

PAPERS LAID ON THE TABLE

"PROGRESS OF THE THIRD FIVE YEAR PLAN"

The Minister of Planning and Labour and Employment (Shri Nanda): I beg to lay on the Table a copy of "Progress of the Third Five Year Plan". [Placed in Library. See No. LT-1291/63].

COAL MINES (CONSERVATION AND SAFETY) (SECOND AMENDMENT) RULES

The Parliamentary Secretary to the Minister of Mines and Fuel (Shri Thimmaiah): On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy of the Coal Mines (Conservation and Safety) (Second Amendment) Rules, 1963 published in Notification No. G.S.R. 709 dated the 27th April, 1963, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act 1952. [Placed in Library. See No. LT-1292/63].

NOTIFICATIONS UNDER THE CUSTOMS ACT

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): On behalf of Shri B. R. Bhagat beg to lay on the Table of copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. No. 649 dated the 20th April, 1963.

(ii) G.S.R. No. 682 dated the 21st April, 1963.

(iii) G.S.R. No. 683 dated the 21st April, 1963.

11.12 hrs.

RE: POINT TO BE RAISED BY SHRI  
DAJI AND SHRI S. M. BANERJEE

Mr. Speaker: Shri Daji and Shri Banerjee have written to me that they want to raise some point, but I will allow this when the Law Minister is also here. I will give them some time.

Shri S. M. Banerjee (Kanpur): The Law Minister perhaps thinks there is Question Hour today.

Mr. Speaker: Let him come. I will send him word.

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): The Law Minister is out of town.

Mr. Speaker: Then he might raise it.

Shri Hajarnavis: He is likely to come on the 7th.

Mr. Speaker: Would the hon. Minister be prepared to reply to the point to be raised?

Shri Hajarnavis: No, Sir. I have no instructions.

Mr. Speaker: Of course, the information might be taken by the Whip, so that some Minister might be here who might be able to answer it.

Shri Daji (Indore): Where is the Deputy Law Minister?

- (iv) G.S.R. No. 684 dated the 21st April, 1963.

[Placed in Library. See No. LT-1293/63].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

**The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde):** On behalf of Shri A. M. Thomas, I beg to lay on the Table:—

- (i) a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(a) G.S.R. No. 54 dated the 4th January, 1963 rescinding the Sugar Dealers (Removal of Licensing Restrictions) Order, 1961 published in Notification No. G.S.R. 1210 dated the 28th September, 1961.

(b) G.S.R. No. 430 dated the 7th March, 1963 extending the Sugar (Control) Order, 1955 to the Union Territory of Goa, Daman and Diu.

[Placed in Library. See No. LT-1294/63].

- (ii) a copy of the Central Warehousing Corporation Rules, 1963 published in Notification No. G.S.R. 635 dated the 6th April, 1963, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962. [Placed in Library. See No. LT-1295/63].

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT

**The Minister of Planning and Labour and Employment (Shri Nanda):** I beg to lay on the Table:

- (i) a copy of Notification No. G.S.R. 561 dated the 30th March, 1963 extending the Employees' Provident Funds Act, 1952 to establishments

engaged in laundry and laundry services. [Placed in Library. See No. LT-1296/63].

- (ii) a copy of Notification No. G.S.R. 591 dated the 6th April, 1963 under sub-section (2) of Section 4 of the Employees' Provident Funds Act, 1952, extending the said Act to buttons, brushes, plastic and plastic products and stationery products industries. [Placed in Library. See No. LT-1297/63].

- (iii) a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(a) The Employees' Provident Funds (Sixth Amendment) Scheme, 1963 published in Notification No. G.S.R. 663 dated the 20th April, 1963.

(b) The Employees' Provident Funds (Seventh Amendment) Scheme, 1963 published in Notification No. G.S.R. 666 dated the 20th April, 1963.

[Placed in Library. See No. LT-1298/63].

GOVERNMENT RESOLUTION ON THE RECOMMENDATIONS OF THE CENTRAL WAGE BOARD FOR COFFEE PLANTATION INDUSTRY

**The Minister of Planning and Labour and Employment (Shri Nanda):** I beg to lay on the Table a copy of Government Resolution No. WB-3 (53)/62 dated the 30th April, 1963 on the recommendations of the Central Wage Board for coffee plantation industry regarding the grant of interim wage increase to workers in the coffee establishments in certain areas of Madras State. [Placed in Library. See No. LT-1299/63].